

301-12/2006-Eco.
Dated: 14th July 2006

To:
All Telecom Service Providers.
(As per list attached).

Subject: Direction under Section 13 read with paras (i) and (v) of clause (b) and clause (d) of sub-section (1) of Section 11 of the TRAI Act, 1997- Certificate of Compliance in respect of Directions issued by TRAI on tariff matters.

TRAI has issued several directions to Telecom Service Providers in the past on various tariff related aspects. While some of the directions were meant for one time compliance, others were to be complied on a continuing basis. The Authority feels it necessary to obtain periodical certificate of compliance from the service providers in order to ensure that those directions having continuous application are being complied by all the service providers.

2. Following directions on tariff matters issued since January 2001 are required to be complied with by service providers on an on-going basis.

- i) Direction dated 15/3/2001 to All Cellular Service Providers, inter-alia, prohibiting levy of migration charges.
- ii) Direction dated 16/1/2004 to all Cellular Service Providers, mandating them to carry forward the unused balance during grace period applicable at the time of recharge for cellular pre-paid subscribers.
- iii) Direction dated 12/10/2004 to all Telecom Service Providers regarding compliance of the provisions of reporting requirement specified in TTO.
- iv) Direction dated 2/5/2005 to All Access Providers regarding publication/ advertisement of tariffs for consumer information.

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- v) Direction dated 27/6/2005 to All Telecom Access Providers mandating them to inform credit limit for postpaid subscribers.
- vi) Direction dated 8/7/2005 to All Telecom Access Providers regarding Refund of Security Deposit.
- vii) Direction dated 12/9/2005 to Internet Service Providers regarding explicit consent of subscribers on Value Added Services.
- viii) Direction dated 16/9/2005 to All Telecom Service Providers regarding tariff plans with misleading titles.
- ix) Direction dated 7/6/2006 to All Telecom Access Providers mandating them to inform Credit Limit for Post-paid subscribers in writing.

3. The Authority in exercise of the powers conferred upon it under section 13 read with sub-clauses (i) and (v) of clause (b) and clause (d) of sub-section (1) of section 11 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997), hereby directs all Telecom Service Providers to furnish to the Authority a certificate of compliance on the above directions regularly by 31st July every year. The certificates of compliance should categorically indicate that all these directions of the Authority are being complied with by them continuously and that there has been no breach of these directions during the year. The first certificate of compliance, covering the entire period from the date of issuance of the respective direction up to 30th June 2006, should reach TRAI by 31st July 2006.

(M. Kannan)
Advisor (Eco.)